

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**Appeal No. 377 of 2017**

**Dated: 11<sup>th</sup> January, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Limited .... Appellant(s)**

**Vs.**

**Punjab State Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan  
Ms. Neha Garg  
Ms. Parichita Chowdhury

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

**ORDER**

**Admit.**

The learned counsel, Mr. Sakesh Kumar, accepts notice on behalf of the first Respondent and prays for six weeks time to file his reply to the appeal.

Thereafter, the learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant prays for two weeks time to file his rejoinder submission.

Submissions made by the learned counsel appearing for both the sides, as stated above, placed on record.

The learned counsel appearing for the first Respondent is permitted to file his reply to the appeal on or before 20.02.2018 after duly serving copy on the other side. Thereafter, the learned counsel appearing for the Appellant is permitted to file his rejoinder submission on or before 01.03.2018 after duly serving copy on the other side.

List this matter on 05.03.2018, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**  
*bn/vt*

**(Justice N.K. Patil)**  
**Judicial Member**